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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


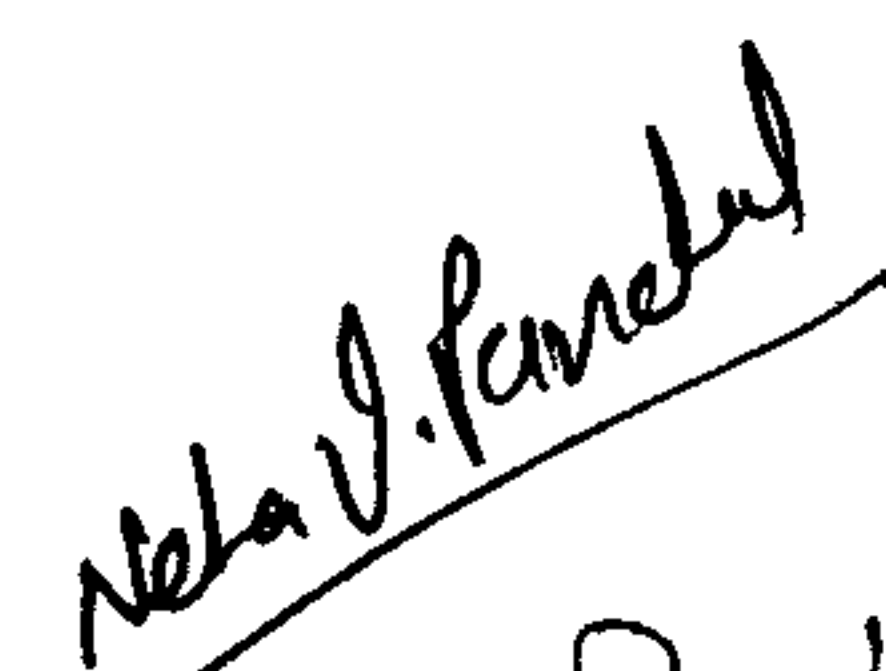
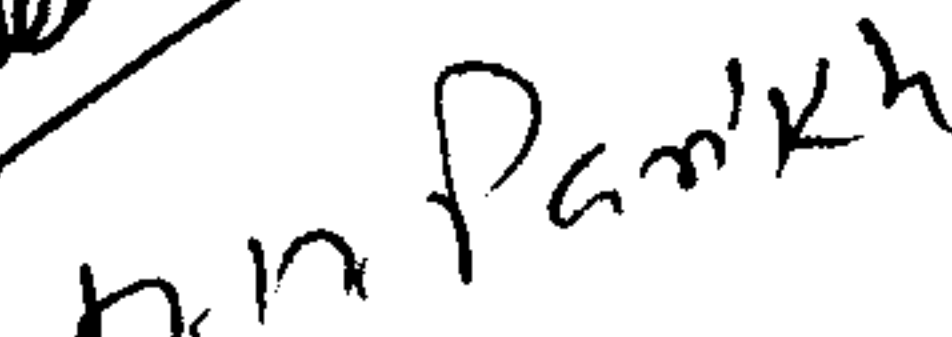
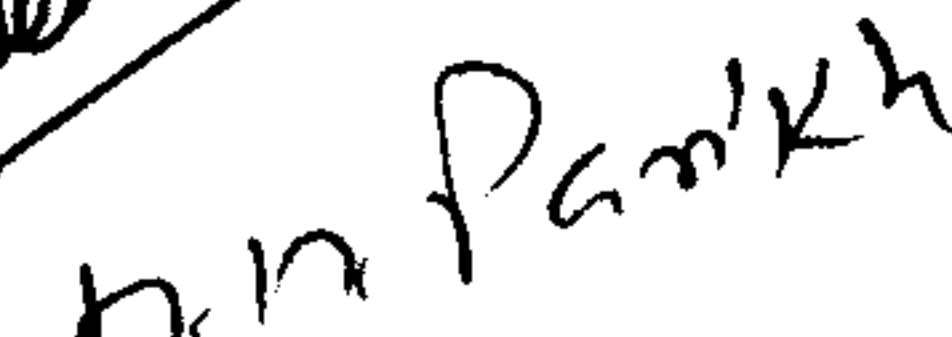
**IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.04.2018**

Name of the Company: Dharmendra Dhelariya IRP of Raninga Ispat Pvt Ltd.  
V/s.  
Pravinchandra Premjibhai Raninga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITU SHAH FOR THAKKAR	ADV.	Resp.	
2.	ANU PATILWA NEHA PANCHAL FOR HARMISH K. SHAH	ADVOCATE	PETITIONER	 
3.	H.H. Parikh for R.H. Parikh	Advocate	Respondent	

**ORDER**

Advocate Ms. Neha Panchal i/b Advocate Mr. Harmish Shah is present for the Applicant. Advocate Ms. Ritu Shah is present for Respondent. Advocate Mr. Hemang Parikh is present for the Respondent No. 3.

Learned lawyer appearing on behalf of the RP has filed the instant application under section 19 of the IB Code, with such prayer to direct to the Respondents/ Corporate Debtor to extend full cooperation <sup>to</sup> the RP by providing necessary documents to him. It is further alleged that Respondents No. 1 and 2 being ex-director of suspended management of the Corporate Debtor have withdrawn a sum of Rs. 6,20,000/- and 4,22,000/- respectively on two occasion on 26.02.2018. from the account of company after the announcement of **moratorium**, as narrated in para 4 of the present application.





Learned lawyer appearing on behalf of the Respondent submitted that he has preferred an appeal before the Hon'ble National Company Law Appellate Tribunal, impugning the order dated 21.02.2018 passed by this court, ~~by~~ whereby the petition filed under section 7 of the IB Code has been admitted.

However, there is no stay order so far passed by the Hon'ble National Company Law Appellate Tribunal.

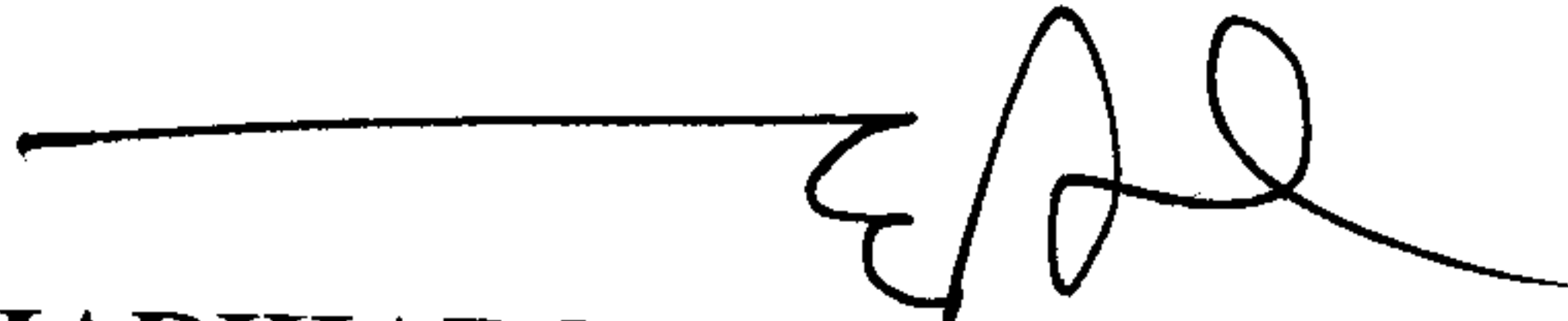
Meanwhile, the Corporate Debtor is directed to cooperate with the RP as well as to redeposit the amount so withdrawn (by Respondent) during the period of the moratorium in the Corporate Debtors' company's account.

List the matter on 29.05.2018.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 23rd day of April, 2018.



**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**